

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

CP(C) 180/00028/2017
in
Original Application No.797/2013

Friday, this the 8th day of June, 2018

CORAM:

Hon'ble Mr.U.Sarathchandran, Judicial Member
Hon'ble Mr.E.K.Bharat Bhushan, Administrative Member

Mr.C.K.Sudarsan, aged 62 years
Chargeman (AR) Retd.)
Naval Institute of Aeronautical Technology
Southern Naval Command
Naval Base, Kochi-04
Residing at AF 2/64, Block No.6
Vasanth Nagar, Palarivattom-682 025

..... Petitioner

(By Advocate – Mr.S.Radhakrishnan)

V e r s u s

1. G.Mohankumar, I.A.S.,
Aged about 60 years
S/o.M.Gopinathan Nair
Secretary to the Government of India
Ministry of Defence, New Delhi- 110 001
 2. Vice Admiral.A.R.Karve,AVSM
Aged about 58 years
S/o.Reghunadh Karvey
Flag Officer Commanding in Chief
Headquarters, Southern Naval Command
Kochi-4
 3. Commodore V.K.Pisharody,
Aged about 55 years
S/o.Unnikrishna Pisharody
Chief Staff Officer (P&A)
Headquarters, Southern Naval Command
Kochi – 4
- Respondents

(By Advocate – Mr.N.Anilkumar,Sr.PCGC(R))

This application having been heard on 8.6.2018, the Tribunal on the same day delivered the following:

O R D E R (ORAL)

Per: **Hon'ble Mr.U.Sarathchandran, Judicial Member**

It was submitted by Ms.Anjali representing Mr.S.Radhakrishnan, learned counsel for the petitioner that although a sum of Rs.29553/- as mentioned in the Miscellaneous Application No.180/593/18 has been disbursed by the respondents in the CP(C), there is a shortage of Rs.1319/-. Standing counsel for the Central Government pointed out that in Annexure R-17 submitted along with the affidavit filed on 5.4.2018, this amount has been shown and the same is in respect of an excess amount of Rs.10/- per month in the basic pay which get accumulated into the sum of Rs.1319/-.

2. In view of the above circumstance, we feel that there is substantial compliance of Annexure P-1 order in the CP(C) and the CP(C) can be closed. Ordered Accordingly.

3 M.A 180/593/2018 praying for dispensation of personal appearance of respondent nos.2&3 is also allowed.

4. The CP(C) is closed. Notices shall stand discharged. No costs.

(E.K.BHARAT BHUSHAN)
ADMINISTRATIVE MEMBER
SV

(U.SARATHCHANDRAN)
JUDICIAL MEMBER

List of Annexures

- Annexure P-1 - A true copy of the order dated 20.5.2016 passed by this Tribunal in O.A No.797/2013
- Annexure P-2 - A true copy of the RTI reply No.PIO/130/16/CKS/9(15) dated 31.10.2016
- Annexure R-11 - Order of this Tribunal dated 20.5.2016
- Annexure R-12 - HQ SNC letter CS 2695/43/1582 dated 2nd Sept 2016
- Annexure R-13 - HQ SNC sanction letter CS 2695/43/1582 dated 30 Dec 16
- Annexure R-14 - HQ SNC sanction letter CS 2695/43/1582 dated 13 Nov 17
- Annexure R-15 - True copy of the letter dated 9.3.2018
- Annexure R-16 - True copy of the Fax message dated 3.4.2018
- Annexure R-17 - True copy of the audited due drawn statement of pay and allowances for the relevant period
- Annexure R-18 - True copy of the Bank Pay in Slip counter foil dated 5.4.2018

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